

GOVERNMENT OF TELANGANA  
ABSTRACT

Acts - The Telangana Civil Courts (Amendment) Act, 2020 (Act No.18 of 2020) -  
Date of Commencement of the Act - Notification-Issued.

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LAW (LA, LA&J-HOME - COURTS-A) DEPARTMENT

G.O.Ms.No:35

Dated: 21-09-2020

Read the following:-

1. The Telangana Civil Courts Act, 1972
2. The Telangana Civil Courts (Amendment) Act, 2020 (ACT No.18 of 2020)

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ORDER:

The following Notification will be published in an Extra ordinary issue of Telangana Gazette, dated:21-09-2020

NOTIFICATION

In exercises of the powers conferred under Sub-section (2) of Section (1) of the Telangana Civil Courts (Amendment) Act, 2020, (ACT No. 18 of 2020), the Government hereby appoint the 21<sup>ST</sup> September, 2020 as the date on which the provisions of the said Act shall come into force.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

A. SANTHOSH REDDY  
SECRETARY TO GOVERNMENT,  
LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE

To

The Commissioner of Printing, Stationery & Stores Purchase, Government Central Press, Chenchalaguda, Hyderabad (with a request to send 10 copies to the Government and 10 copies to the Registrar General, High Court for the State of Telangana).

The Registrar General, High Court for the State of Telangana.

Copy to:

The P.S. to Prl. Secretary to Chief Minister.

The P.S. to Chief Secretary to Government.

The P.S. to Secretary, Legal Affairs.

The Law (C) Department.

Sc/Sf..

//FORWARDED::BY ORDER//

*Ch. Padma*  
SECTION OFFICER  
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**HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD**

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**Endt.Roc.No.1277/SO/2019**

**Dated: 23.09.2020**

**"COMMUNICATED."**

  
**REGISTRAR GENERAL**

To

All the Prl. District & Sessions Judges in the State of Telangana  
{with a request to communicate all the Judicial Officers in their unit for  
information and compliance}

R.N.I. No. TELMUL/2016/73158  
HSE No. 1051/2020-2022

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THE TELANGANA GAZETTE  
PART IV-B EXTRAORDINARY  
PUBLISHED BY AUTHORITY

No. 18] HYDERABAD, SATURDAY, SEPTEMBER 19, 2020.

TELANGANA ACTS, ORDINANCES AND  
REGULATIONS ETC.

The following Act of the Telangana Legislature, received the assent of the Governor on the 19th September, 2020 and the said assent is hereby first published on the 19th September, 2020 in the Telangana Gazette for general information:-

ACT No. 18 OF 2020.

AN ACT FURTHER TO AMEND THE TELANGANA CIVIL  
COURTS ACT, 1972.

Be it enacted by the Legislature of the State of Telangana in the Seventy-first Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Civil Courts (Amendment) Act, 2020.

(2) It shall come into force on such date as the Government may, by notification, in the Telangana Gazette appoint.

Short title  
and  
commence-  
ment.

Amendment of section 17. Act No.19 of 1972. 2. In the Telangana Civil Courts Act, 1972, in section 17, in sub-section (1), in clause (ii), in sub-clause (a), for the words "rupees twenty lakhs", the words "rupees thirty five lakhs" shall be substituted.

A. SANTHOSH REDDY,  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.

**HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD**

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**Endt.Roc.No.1277/SO/2019**

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